

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHENNAI BENCH**

**MA/310/00079/2018**

**in**

**OA/310/00856/2017**

**Dated Tuesday the 6<sup>th</sup> day of February Two Thousand Eighteen**

**PRESENT**

**HON'BLE MR. R. RAMANUJAM, Member (A)**

Union of India rep by,

1. The Secretary,  
Ministry of Communications & IT,  
Department of Posts, Dak Bhavan,  
New Delhi 110001.
2. The Member Personnel,  
Postal Board, Department of Posts,  
New Delhi 110001.
3. The Chief Postmaster General,  
TN Circle, Anna Salai, Chennai 600002.
4. Superintendent of Post Offices,  
Salem West Division, Salem 636005.

....Applicants / Respondents

By Advocate Mr. K. Rajendran

Vs

S.Vendan,  
S/o. Subramanian,  
Mariamman Koil Bakside,  
Reddipatti, Suramangalam,  
Salem 636605.

....Respondent / Applicant

By Advocate M/s. R. Malaichamy

**ORAL ORDER**

**(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))**

MA 79/2018 has been filed by the respondents in OA 856/2017 seeking extension of time for a period of three months from 25.12.2017 for implementation of the order of the Tribunal dt. 27.09.2017.

2. When the matter is taken up for hearing, learned counsel for applicants in MA seeks three months time to dispose of the representation of the applicant in the OA.
3. Learned counsel for the OA applicant / MA respondent has no objection to granting three months' extension of time.
4. In view of the above, the respondents in OA are granted three months to dispose of the representation of the applicant.
5. Accordingly, MA for extension of time is allowed.

**(R. Ramanujam)  
Member(A)  
06.02.2018**

SKSI